

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 233 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2021

Name of the Company: TCI Express Ltd
V/s
Infibeam Logistics Pvt Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Mandeep Singh appeared for the Operational Creditor.

Learned Counsel Mr. Aditya Pandya appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

The permission is granted.

The Operational Creditor to file rejoinder, within seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 23.03.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 10th day of February, 2021

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